

MINISTRY OF STEEL, MINES AND METALS RESOLUTION

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): Sir, on behalf of Shri P. C. Sethi, I beg to lay on the Table a copy of Ministry of Steel, Mines and Metals Resolution No. C2-8(7)/67, dated the 2nd April, 1968, regarding extension of the period for submission of the Final Report of the National Coal Development Corporation Committee. [Placed in Library. See No. LT-1204/68].

MR. CHAIRMAN: So far as item '6 on the Order Paper is concerned, namely, Statement by the Minister of Education, it will be made at 6 P.M.

MOTIONS FOR ELECTION TO VARIOUS BOARDS AND PRO- GRAMME THEREOF

I. MOTION FOR ELECTION TO THE COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): Sir, on behalf of Shri Dinesh Singh, I beg to move the following motion: —

"That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942 (7 of 1942), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Coffee Board."

The question was put and the motion was adopted.

1. Number of Members to be elected	Two, one and one respectively.
2. Last date and time for receiving nominations	7th May 1968 (upto 3.00 P.M.)
3. Last date and time for withdrawal of candidature	8th May, 1968 (upto 3.00 P.M.)
4. Date and time of election	10th May, 1968 (between 3.00 P.M. & 5.00 P.M.)
5. Place of election	Room No. 63, First Floor Parliament House, New Delhi.
6. Method of election	Proportional representation by means of the single transferable vote.

MOTION FOR ELECTION TO THE CARDAMOM BOARD

SHRI MOHD. SHAFI QURESHI: Sir, on behalf of Shri Dinesh Singh, I beg to move the following motion: —

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Cardamom Act, 1965 (42 of 1965), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to serve as a Member on the Cardamom Board constituted under the said Act."

The question was put and the motion was adopted.

III. MOTION FOR ELECTION TO THE CENTRAL SILK BOARD

SHRI MOHD. SHAFI QURESHI: Sir, on behalf of Shri Dinesh Singh, I beg to move the following motion: —

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948 (61 of 1948), this House do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of the House to be the Members of the Central Silk Board."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the (i) Central Silk Board, (ii) Cardamom Board and (iii) Coffee Board.